**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

TUESDAY, THE TWENTY NINTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**
**AND**
**THE HONOURABLE SRI JUSTICE P.SAM KOSHY**

**WRIT APPEAL NO: 785 OF 2025**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 05/03/2025 in the W.P.No.6452 of 2025. on the file of the High Court.

**Between:**

Burgoju Brahmachary, S/o late Nagabhushanam aged 46 years Occ. Business/Journalist R/o H.No. 9-10-3/1, Artel Veedhi Gajwel, Siddipet District

**...APPELLANT**

**AND**

1. The Chairman and Managing Director, TGSPDCL, Vidyuthsoudha, Hyderabad.
2. The Superintending Engineer, TGSPDCL, Siddipet.
3. The Deputy Executive Engineer, TGSPDCL, Gajwel, Siddipet Dist.
4. The Assistant Deputy Executive Engineer, TGSPDCL, Gajwel, Siddipet Dist.
5. The Assistant Engineer, TGSPDCL, Gajwel, Siddipet Dist.

**...RESPONDENTS**

**IA NO: 3 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Stay the operation of the judgment dated 03-05-2025 passed in W.P.No. 6452/2025 in the interest of justice.

**Counsel for the Appellant: SRI M.ARUN KUMAR FOR SRI D.RAMAKRISHNA**
**Counsel for the Respondents: SRI N.SREEDHAR REDDY, SC FOR TGSPDCL**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**
**AND**
**THE HON'BLE SRI JUSTICE P.SAM KOSHY**

**WRIT APPEAL NO.785 OF 2025**

**JUDGMENT:**

Heard Mr. M.Arun Kumar, learned counsel representing Mr. D.Ramakrishna, learned counsel for appellant on record and Mr. N.Sreedhar Reddy, learned Standing Counsel for TGSPDCL appearing for respondents.

2. Upon hearing the learned counsel for the appellant it appears that pursuant to the Order, dated 05.03.2025 passed by the learned Writ Court in W.P.No.6452 of 2025 and upon payment of Rs.70,000/- against the outstanding dues of Rs.1,68,363/-, as per the respondent-company, the electricity connection of the petitioner has been restored.

3. Appellant is assailing the impugned order dated 05.03.2025 on the ground that he has been subjected to harassment without following procedure of law at the hands of the respondent-company.

4. On a specific question posed by the Court, learned counsel for appellant has not been able to show any document as to the total outstanding dues, or the last dues which have

been cleared by him. Any electricity bill has also not been enclosed to the petition.

5. Learned Standing Counsel for the respondent-company submits that in respect of the Notice dated 15.03.2025 at page No.28A, its on a different subject as the petitioner has provided link services to 14 such consumers, who are also in default in payment of electricity bills.

6. In the totality of the facts and circumstances, as noted above, we do not find any reason to interfere in the matter. The Writ Appeal is accordingly dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To
1. One CC to SRI D.RAMAKRISHNA, Advocate [OPUC]
2. One CC to SRI N.SREEDHAR REDDY, SC FOR TGSPDCL [OPUC]
3. Two CD Copies

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HIGH COURT

DATED:29/07/2025




JUDGMENT

WA.No.785 of 2025

DISMISSING THE WRIT APPEAL
WITHOUT COSTS

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